

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/TL/2024

Subject : Application under Sections 14, 15, 79(l)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Koppal-Narendra Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Petitioner : Koppal-Narendra Transmission Limited (KNTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & 12 Ors.

Parties Present : Shri Girik Bhalla, Advocate, KNTL
Ms. Anamika Rana, Advocate, KNTL
Shri Mohit Jain, KNTL
Ms. Priyadarshini, Advocate, PFCCL
Shri Anubhav Kansal, PFCCL
Shri Siddharth Sharma, CTUIL
Shri Akshyvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking a grant of a transmission licence in order to undertake the "Augmentation of transformation capacity at 400/200 kV Koppal PS in Karnataka by 1x500 MVA, 400/200 kV ICT (6th)" ('Project') as per the Office Memorandum of CTUIL dated 2.1.2024 read with Office Order dated 28.10.2021 issued by the Ministry of Power under the Regulated Tariff Mechanism (RTM). Learned counsel further added that the CTUIL had submitted its recommendations for the grant of a transmission licence under Section 15(4) of the Electricity Act, 2003, and the Petitioner has complied with the directions of the Commission vide order dated 14.3.2024. Learned counsel further submitted that the Scheduled Commercial Operation Date of the Project is 18 months from the date of CTUIL's OM, which works out to 1.7.2025.

2. In response to a specific query of the Commission regarding the status of the commissioning of the generators including their start date of connectivity at Koppal sub-station and the requirement of this additional 500 MVA, 400/220 kV ICT, the CTUIL representative sought liberty to file an affidavit on the above aspect.

3. Considering the submissions by the learned counsel for the Petitioner and the representative of CTUIL, the Commission directed CTUIL to provide the details regarding the status of the commissioning of the generators and their start date of the connectivity, which have been granted connectivity at Koppal sub-station, on an affidavit, within a week.
4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)